

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s)for Special Leave to Appeal(Civil) No(s).29337-29338/2008

(From the judgement and order dated 23/07/2007 in RP No. 4/2007 & LPA No. 149/2007 of The HIGH COURT OF JAMMU&KASHMIR AT SRINAGAR)

MOHAMMAD AFTAB MIR

Petitioner(s)

VERSUS

STATE OF J & K & ORS.

Respondent(s)

Date: 28/01/2011 This Petition was MENTIONED today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. Manoj V.George, Adv.
Ms. Rifat Ara, Adv.
Mohd. Irshad Hanif,Adv.

For Respondent(s) Mr. Sunil Fernandes,Adv.

UPON hearing counsel the Court made the following
O R D E R

On mentioning, let this matter be taken on board and let it be listed on 22nd February, 2011, at the top, to enable the State of Jammu & Kashmir to produce the records referred to in the order of 15th December, 2010.

(Sheetal Dhingra)
Court Master

(Juginder Kaur)
Court Master